- (b) No, Sir.
- (c) Does not arise in view of the reply above.

## Steps to boost loss making subsidiaries of C.I.L

- 1030. SHRI SURENDRA LATH: Will the Minister of COAL be pleased to state:
- (a) whether Government have identified the loss making subsidiaries of Coal India Ltd. (CIL);
- (b) if so, what are those subsidiaries and the loss sustained by them each, annually during the last three years; and
- (C) the steps taken to improve the performance of loss making coal companies ?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRAHLAD SINGH PATEL): (a) Yes, Sir.

(b) Eastern Coalfields Limited (ECL), Bharat Coking Coal Limited (BCCL) and Central Coalfields Limited (CCL) are the three loss making subsidiaries of Coal India Ltd.

The losses sustained by these companies during the last three years are as under:

(In Rs. Crore)

	2000-01	2001-02	2002-03 (Prov.)
ECL	-917.19	-277.64 -	-170.00
BCCL	-1276.70	755.00 -	-670.00
CCL	-792.91	108.32	301.90

(c) These three companies have been referred to BIFR. BIFR has nominated State Bank of India as the operating agency for ECL, who has drafted a rehabilitation scheme for ECL. This scheme has been discussed at various levels. However, the scheme has not been accepted by all the stakeholders. CIL and ECL have been asked by the Ministry of Coal to explore alternative revival strategy for deliberation with the Ministry.

Scheme for revival of BCCL and CCL is under formulation by respective coal companies. No operating agency has been appointed by BIFR for BCCL and CCL. It may, however, be mentioned that as per the provisional result of 2002-03, CCL is expected to make a profit of more than Rs. 300 crores.

## **Investigation into accident at Murpar Coal Mines**

- 1031. SHRI R.S. GAVAI: Will the Minister of COAL be pleased to state:
- (a)whether the Singareni Collieries Ltd. has made investigation into the accident on 28th January, at Murpar Coal Mines;
  - (b) if so, the details thereof;
- (C) whether proper compensation has been provided to the victims of accident;
  - (d)if so, the details thereof;
  - (e) if not, the reasons therefor;
  - (f) whether any officer has been found guilty during the enquiry; and
  - (g) if so, the action taken against these officials?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRAHLAD SINGH PATEL): (a) and (b) There is no coal mines named 'Murpar' in Singareni Collieries Company Limited. However, an accident occurred in Murpar colliery of Western Coalfields Limited (WCL) on 28-1-2G03.

The enquiry on the accident was conducted by the Executive Director (Safety & Rescue), WCL and the submitted the report to Director (Technical/Projects & Planning) on 22nd March, 2003. Statutory enquiry under the Mines Act has also been conducted by Directorate General of Mines Safety (DGMS.

(c) and (d) The compensation provided to the next kin of the victims are given below: